

**GOVERNMENT OF INDIA
MINISTRY OF HEALTH AND FAMILY WELFARE
DEPARTMENT OF HEALTH AND FAMILY WELFARE**

**RAJYA SABHA
UNSTARRED QUESTION NO. 1089
TO BE ANSWERED ON 28TH JULY, 2026**

TIMELY PROCESSING OF APPLICATIONS FOR PG MEDICAL SEATS BY NMC

1089. DR. M. THAMBI DURAI:

Will the **Minister of HEALTH AND FAMILY WELFARE** be pleased to state:

- (a) whether Government has prescribed timelines for disposal of applications submitted to the National Medical Commission (NMC) for introduction of new postgraduate (PG) courses and increase in PG seats;
- (b) whether Government proposes to expedite the scrutiny and approval process so that eligible medical colleges receive timely decisions before the commencement of the academic session; and
- (c) the steps taken to ensure time bound and efficient processing of such applications by NMC?

**ANSWER
THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY
WELFARE
(SMT. ANUPRIYA PATEL)**

(a) to (c) As per Section 28(3) of the National Medical Commission Act, 2019 the Medical Assessment and Rating Board (MARB) shall, having due regard to the criteria specified in section 29, consider the scheme received under sub-section (2) and either approve or disapprove such scheme within a period of six months from the date of such receipt, provided that before disapproving such scheme, an opportunity to rectify the defects, if any, shall be given to the person concerned.

Further, Section 28(5), also says that where a scheme is disapproved under Section (3), or where no decision is taken within six months of submitting a scheme under sub-section (1), the person concerned may prefer an appeal to the Commission for approval of the scheme within fifteen days (15) of such disapproval or, as the case may be, lapse of six months, in such manner as may be specified by the regulations. Further, Section 28(6), also says that the Commission shall decide the appeal received under sub-section (5) within a period of forty-five days (45) from the date of receipt of the appeal and in case the Commission approves the scheme, such approval shall be the permission under sub-section(1) to establish a new medical college and in case the Commission disapproves the scheme, or fails to give its decision within the specified period, the person concerned may prefer a second appeal to the Central Government within thirty days of communication of such disapproval or, as the case may be, lapse of specified period.
